

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.5215/2001

(From the judgement and order dated 30/11/2000 in FAFO 530/00
of The HIGH COURT OF ALLAHABAD)

UTTAR PRADESH COOPERATIVE FED. LTD.

Petitioner (s)

VERSUS

M/S. K.S.M. BASHEER MOHAMMED & SONS

Respondent (s)

(With Appln(s). for exemption from filing O.T.)
(With prayer for interim relief)
(For Final Disposal)

Date : 31/10/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.N. KHARE
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mrs Rani Chhabra,Adv.

For Respondent (s) Mr. KK Mohan, Adv.
Ms. Geetanjali Mohan,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J
In view of the request contained in the letter
circulated by the counsel for the petitioner, let a
rejoinder affidavit be filed within four weeks. List
thereafter.

.SP1

(Alka Dudeja)
Court Master

(S. Krishnan)
Court Master